

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:1172
ANSWERED ON:22.07.2002
VIOLATION OF TRADE UNION RIGHTS
NARESH KUMAR PUGLIA;SHYAMA SINGH

Will the Minister of LABOUR be pleased to state:

- (a) whether attention of the Government has been drawn to the news-item captioned `Trade Union rights violated in India` appearing in the Hindu dated June 20, 2002;
- (b) if so, whether the international confederation of Free Trade Unions has condemned violation of trade union rights in India;
- (c) if so, the reaction of the Government thereto; and
- (d) the steps proposed to be taken to ensure that rights of trade unions are not violated ?

Answer

MINISTER OF LABOUR IN THE MINISTRY OF LABOUR (SHRI ASHOK PRADHAN)

(a)&(b): Yes, Sir.

(c)&(d): Cases of violation of Trade Union Rights, if reported are, taken up with the Central and State Labour Enforcement Machinery for investigation and redressal.